

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**CP-39(ND)/2017**

**IN THE MATTER OF:**

Gaurav Aggarwal & Anr.

.... Applicant/petitioners

Vs.

Divine Infracon Pvt. Ltd.

.... Respondent

**Order under Section 241/242 & 244 of the Companies Act**

**Order delivered on 01.08.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

For the Applicant/petitioner : Mr. Mansumyer Singh, Advocate

For the Respondent : Mr. Virender Ganda, Sr. Counsel  
Mr. Rakesh Kumar, Advocate

**ORDER**

Mr. Virender Ganda, learned Senior Counsel appearing for the petitioner has stated that against the respondent company proceeding under the Insolvency & Bankruptcy Code, 2016 has also been initiated under Section 9 of the Code and therefore, it would be appropriate to adjourn the arguments to await the decision on the Insolvency & Bankruptcy petition.

In view of above, the matter is listed for hearing on 28<sup>th</sup> September, 2017.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

Sd/-

(DEEPA KRISHAN)  
MEMBER(TECHNICAL)